

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5243  
TO BE ANSWERED ON 24<sup>TH</sup> JULY, 2019**

**TELECOMMUNICATION SERVICES IN KODERMA**

†5243. MS. ANNPURNA DEVI:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has taken note of unsatisfactory telecommunication services in Koderma district of Jharkhand;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the corrective measures taken by the Government in this regard and the outcome of the said measures so far?

ANSWER

**MINISTER OF COMMUNICATIONS, LAW & JUSTICE AND  
ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

(a) & (b) Quality of Service is monitored by Telecom Regulatory Authority of India (TRAI) & the performance of Telecom Service Providers (TSPs) is assessed against the benchmark for various Quality of Service parameters laid down by TRAI by way of Quality of Service regulations issued from time to time, through Quarterly Performance Monitoring Reports (PMRs). The performance is assessed for the License Service Area (LSA) as a whole which covers all the States/ Union Territories. As per the PMR released by TRAI, the services provided by TSPs are by and large satisfactory.

As per the QoS released by TRAI for the period ending March 2019, all the parameters have met by the Telecom service Providers(TSPs) for Bihar LSA which includes Jharkhand State as detailed at the **Annexure-I**

(c) Measures taken by Government to further strengthen telecom services:

In order to facilitate improvement and expansion of telecommunication services including redressal of call drop issues, the Government has initiated a series of measures which include:

- (i) making available sufficient spectrum for mobile services including auction of 965 MHz in 2016,
- (ii) allowing Spectrum Sharing, Trading and liberalisation of administratively allocated spectrum as per the guidelines to facilitate efficient utilisation,
- (iii) permitting sharing of active as well as passive infrastructure by the telecom service providers for achieving higher utilisation efficiency,
- (iv) notification of Indian Telegraph Right of Way Rules, 2016 in November 2016 for regulating underground infrastructure (optical fibre) and over-ground infrastructure (mobile towers). Various State Governments and their Agencies have started aligning their Information Technology (IT) Policy with Right of Way Rules 2016.

Under ongoing BharatNet Project, 114 GPs of Koderma District have been connected on OFC, out of which 110 Gram Panchayats (GPs) have been made Service Ready as on 04.07.2019.

Annexure referred to in reply of para (a) of Lok Sabha Unstarred Question No. 5243 be answered on 24th July, 2019 raised by Hon'ble Member of Parliament Ms. Annpurna Devi, regarding 'Telecommunication Services in Koderma'

**Performance of QoS Parameters for Cellular Mobile Service**

License Service Area	Telecom Service Provider	BTS Accumulated down-time	Call Set-up Success Rate	Traffic Channel Congestion	Drop Call Rate Spatial Distribution Measure	Drop Call Rate Temporal Distribution Measure	
	Benchmark(s)	≤ 2%	≥ 95%	≤ 2%	≤ 2%	≤ 3%	
Bihar	Airtel	0.31	97.86	1.29	1.77	1.88	
	BSNL	1.89	95.66	0.50	1.89	2.40	
	RJio	0.13	99.40	0.01	0.57	0.74	
	TATA	0.23	97.30	0.00	0.00	0.00	
	VIL	Idea	0.58	98.28	1.95	1.55	2.17
		Vodafone	0.58	98.28	1.95	1.55	2.17

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